

ITEM NO.30

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10598/2018

(Arising out of impugned final judgment and order dated 24-09-2018 in A No. 31997/2018 passed by the High Court Of Judicature At Allahabad)

KIRTI SRIVASTAVA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 175978/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 175979/2018 - EXEMPTION FROM FILING O.T. AND IA No. 175977/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 10104/2018 (II)

(IA No. 168957/2018 - EXEMPTION FROM FILING O.T. AND IA No. 168956/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Vandana Sharma, AOR
Ms. Vandana Sharma Bhandari, Adv.
Mr. Goli Rama Krishna, Adv.
Ms. Anita Bafna, Adv.

For Respondent(s) Mr. Yasharth Kant, AOR

Mr. Ankit Goel, AOR
Mr. Dhawal Uniyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice, respondent no.2, the complainant in the private complaint, has not put in appearance.

There is already interim protection provided to the petitioner(s) in both the cases.

Accordingly, let leave be granted.

Issue fresh notice to the unrepresented respondent no.2.

Interim protection granted to the appellant(s) *vide* order(s) dated 03.12.2018 and 14.12.2018 to continue till further orders.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER